

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:3987

ANSWERED ON:18.12.2012

OFFICE BEARERS IN SPORTS BODIES

Kumar Shri Vishwa Mohan;Ray Shri Rudramadhab ;Singh Baba Shri K.C.;Siricilla Shri Rajaiah

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether most of the sports councils, associations and federations are being chaired by the politicians;
- (b) if so, the details thereof and the reasons therefore;
- (c) whether the Government plans to make it mandatory to appoint only former players/coaches as head of these associations to improve the standard of sports in the country;
- (d) if so, the guidelines likely to be issued in this regard;
- (e) if not, the reasons therefore and the steps proposed to be taken to check huge expenditure incurred by the officials to enjoy national and international sports meet and by the politicians along with their families who splurged crores of rupees in the London Olympic Games; and
- (f) the action being taken to recover the said amount from the officials as well as the politicians?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS(SHRI JITENDRA SINGH)

(a) & (b) Madam, it is true that a number of sports federations have politicians as their office bearers. However, the details in this regard are not maintained by the Government of India.

(c) No, Madam

(d) Does not arise.

(e) & (f) As National Sports Federations (NSFs) are autonomous bodies registered under the Societies Registration Act 1860, the Government does not interfere in their day to day affairs.

It has only issued some guidelines imposing age and tenure limits in respect of Office-Bearers to ensure good governance in NSFs. These guidelines are part of the National Sports Development Code of India, 2011.

Expenditure incurred by their office-bearers is the responsibility of the concerned NSFs including IOA. Government of India is required only to ensure that the funds sanctioned by it to various NSFs including IOA are spent for the purpose for which these have been sanctioned.